

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-79(ND)/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
29.01.2018**

**NAME OF THE COMPANY: eSec Forte Technologies Pvt. Ltd. Vs. Nextra  
Teleservices Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

For the Petitioner (s): Mr. Sandeep Bajaj, Ms. Aakanasha Nehra, Mr. Naman  
Tandon, Advocates with Mr. Sanjay Jain, Authorised  
Representative

For the Respondent (s): Mr. Sanjay Kumar, Advocate with Mr. Soumya Jain,  
Assistant Manager (Legal)

**ORDER**


It is submitted by the Ld. Counsel for the Respondent that the matter has  
been compromised between the parties and he has handed over certain cheques  
to the opposite side in acknowledgement of the outstanding liability.

The Ld. Counsel for the Petitioner confirms the settlement as full and  
final in respect of their claims and wishes to withdraw the present petition.

Dismissed as withdrawn.



**(Deepa Krishan)  
Member (T)**



**(Ina Malhotra)  
Member (J)**